

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 29737/2025

[Arising out of impugned final judgment and order dated 09-06-2017 in CRLA No. 1373/2010 passed by the High Court of Judicature at Allahabad]

GURUMEL SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION, I.R., IA No. 147375/2025 - CONDONATION OF DELAY IN FILING AND IA No. 147376/2025 - EXEMPTION FROM FILING O.T.)

Date : 18-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) : Mr. A Sirajudeen, Sr. Adv.
Ms. Manjeet Chawla, AOR
Ms. Kiran Bala Agarwal, Adv.
Ms. Shaik Soni Ahamed, Adv.
Mr. Abhimanu Yadav, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Petitioner lays challenge to the judgment and order dated 09.06.2017 in CRLA No. 1373/2010 titled "Gurumel Singh vs. State of Uttar Pradesh" passed by the High Court of Judicature at Allahabad.
2. Delay condoned.
3. Issue notice on the special leave petition as well as on the prayer for interim relief, returnable on 04.09.2025.

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4. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.

5. In the notice itself let it be mentioned that respondent is required to file the counter affidavit and reply to the interlocutory application(s), if any, before the next date of listing.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)